

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2015  
ANSWERED ON:19.08.2013  
NOC FOR PETROL PUMPS ON NATIONAL HIGHWAYS  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the National Highway Authorities at Ambala and Chandigarh offices have started issuing notices to old and existing petrol pumps commissioned prior to 17 October, 2003 for obtaining No Objection Certificates (NOCs) from the National Highway Offices;
- (b) if so, the details thereof and the reasons therefore;
- (c) whether these notices have been issued without confirming and procuring the records of NOCs from the offices of the then National Highway Authorities;
- (d) if so, the details thereof;
- (e) whether the Government has received any complaints in this regard and if so, the details thereof along with the action taken thereon; and
- (f) whether some agents in collusion with some officials have contacted these petrol pump owners to get their licenses/NOCs regularized and if so, the action taken or proposed to be taken against them?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (d) As per the direction of Hon'ble High Court of Punjab & Haryana at Chandigarh in the matter of Vikram Sharda Vs. Krishna Mohan and Others, a meeting was held on 8.5.2013 under the Chairmanship of Director General (Road Development) & Special Secretary with representatives of Oil Companies. It was decided in the meeting that Oil Companies would rectify the existing deficiencies in the layout of the approaches of the Retail Outlets, if any, to bring it in line with Ministry's Circular No. RW/NH-33023/19/99-DO.III dated 17.10.2003 by 31.8.2013 failing which the Oil Companies shall de-energise the retail outlets. Accordingly, National Highways Authority of India (NHAI) has issued letter dated 4.6.2013 seeking the details of the approval/ drawing etc. of Retail Outlets from the concerned Oil Companies.

(e) National Highways Authority of India (NHAI) has received a complaint from Haryana Petroleum Dealers Associations in this regard. The same is being examined by the NHAI in consultation with concerned Oil Company. Similarly, another complaint from M/s Pipli Service Station of Indian Oil Corporation Ltd. (IOCL), Pipli Kurukshetra was received. The same was examined by NHAI and found without any merit.

(f) Ministry has no information in this regard.